Amendment in Minimum Wages Act

428. SHRI B. LINGAIAH YADAV: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- whether Government has taken steps to amend the rules on Minimum Wages Act to help labourers in getting minimum wages; and
 - (b) if so, the details thereof and if not, by when steps will be taken?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) The Code on Wages, 2019 has been notified on 8th August, 2019. This code has subsumed The Minimum Wages Act, 1948, The Payment of Wages Act, 1936, The Payment of Bonus Act, 1965 and The Equal Remuneration Act, 1976. The Code on Wages, 2019 has universalized the provision of Minimum Wage and timely payment of wages to all employees irrespective of the class of work and wage ceiling. The Draft rules made under the Code on Wages, 2019 have been notified on 07.07.2020 for seeking suggestions of all stakeholders.

Jobs to unemployed youths

†429. SHRIMATI PHULO DEVI NETAM: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- the number of youths promised by Government to give jobs every year,
- the number of youths provided jobs yearly during the last five years;
- (c) whether it is a fact that unemployment has increased after the Corona crisis;
- if so, the rate of unemployment in villages and cities; and (d)
- the measures taken by Government to give two crore employment to the youths every year, the details thereof with achievements?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (e) Employment generation coupled with improving employability is the priority of the Government. Government has taken various steps for generating employment in the country like encouraging private sector of economy, fast-tracking various projects involving substantial investment and increasing public expenditure on schemes such as Prime Minister's Employment

[†]Original notice of the question was received in Hindi.